



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, डिसेंबर २९, २००६/पौष ८, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Pension (Third Amendment) Act, 2006 (Mah. Act No. XLVI of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XLVI OF 2006

(First Published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 29th December 2006)

An Act further to amend the Maharashtra Legislature Members' Pension Act, 1976.

WHEREAS it is expedient further to amend the Maharashtra Mah. I Legislature Members' Pension Act, 1976, for the purposes of hereinafter appearing; it is hereby enacted in the Fifty-seventh 1977. Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Legislature Short title. Members' Pension (Third Amendment) Act, 2006.

(८९६)

Amendment
of section 3
of Mah. I of
1977.

2. In section 3 of the Maharashtra Legislature Members' Pension Act, 1976, in sub-section (1), in the second proviso, for the words "disqualified as a Member of the State Legislature" the words "disqualified for being a Member of the State Legislature under clause (1) of article 191 of the Constitution of India" shall be substituted and shall be deemed to have been substituted with effect from the 1st September 2000.

Mah. I
of
1977.